MR. CHAIRMAN: Now. Statutory Resolution seeking disapproval of the conservation of Foreign Exchange and Preven- j tion of Smuggling Activities (Amendment) 1 1975. Shri Prakash Ordinance Veer Shastri, Dr. Ramkripal Sinha and Shri Subramanian Swamy not here.

Conservation oiForeign

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THE CONSERVATION OF FOREIGN **EXCHANGE AND PREVENTION OI SMUGGLING ACTIVITIES (AM-**ENDMEN T) BILL, 1975.

THE MINISTER OF STATE IN THI MINISTRY OF FINANCE (SHRI PRA-N\B MUKHERJEE): Mr. Chairman. Sir, I I beg to move:

"That the Bill to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 as passed by the Lok Sabha, be taken into consideration."

As i.uii. Members arc aware, prevention of smuggling an! the conservation of foreign exchange are of vital importance to a country like ours. In December, 1974 Conservation of Foreign Prevention of Smuggling Activities Act, 1974 was enacted by Parliament to immo- I bilise, by detention, the persons connected with smuggling, foreign exchange racketeering and related activities ana to disrupt the machinery established for furthering these activities. Hundreds of persons ha-, e been detained under the provisions of this Act the usual procedures of reference to the both by the Central and State Governments. Detention of some of these persons was interests of the nation. challenged in writs of habeas corpus ' in the various High Courts of the coun- I try. In view of the clandestine manner in which such of the urgency of the matter, the President persons carry on their activities and the promulgated on 1-7-1975 the Conservation of consequent difficulty in securing the type of Foreign Exchange and prevention of evidence needed to comply j with the rigid Smuggling standards insisted upon by the Courts, some Ordinance, 1975. The Bill seeks to replace the persons against whom i orders of detention were made under the Act have succeeded in getting such orders i set aside. These orders were set aside in a number of cases by following the case i law that has developed in regard to detentions under the Maintenance of Internal | Security Act, 1971, principally relating to persons detained for acting prejudicially to '

public order: the orders were set aside by reason of the finding that some of ths many grounds of detention urged by the Government in support of an order of detention were vague, irrelevant or otherwise invalid.

Considering the special category of persons being dealt with under the Act, the clandestine methods adopted, and the organised nature of their activities, it is found necessary to clarify thai the grounds are separable so that the nonacceptability ot one or more grounds does not result in automatic release, and thus defeat the aim of Government to disrupt the operations of these anti-social elements.

Some persons hud obtained release on bail or otherwise from Courts contrary to the intentions of the Government regarding temporary release as contained in Section 12 of the Act.

The President issued a Proclamation of Emergency on 3rd December, 1971. Another Proclamation of Emergency (due to internal Exchange and disturbances) was issued on 25-6-1975. Some of the persons engaged in smuggling and foreign exchange racketeering have been posing a serious threat to the economy and to the security of the nation owing to their large resources and influence. In the present Emergency, the disclosure of grounds of detention to such person, and compliance with Advisory Boards would not be in the larger

> In order to deal with the above and in view Activities (Amendment) provisions of the Ordinance.

I move that the Bill be taken up for consideration by the House.

The question was proposed.

Conservation of Foreign Exchange anil Prevention

SHRI S. G. SARDESAI (Maharashtra): Sir, the title of this Bill is far more comprehensive than the provisions contained in the Bill. The title speaks of the conservation of foreign exchange. As we know, the question of the conservation of foreign exchange is very directly connected with the entire nature and character of our foreign trade, of our imports and exports, and also with the nature and character of the foreign aid which we receive. 1 will come to that question later. For, obviously, it is connected with the title of the Bill, though it is not included in the contents of the Bill.

First and foremost, if you take the contents of the Bill, I should say that if there has been one Bill introduced in this Session on which 1 think there should be no controversy whatsoever-and not only in this House but I would say even between any two decent persons in this country— then it is this Bill. One cannot imagine anyone excepting the smugglers themselves objecting to a Bill of this nature And yet, 1 am rather surprised to find that there is a Statutory Resolution opposing this measure. Sir, just now you read out the names; they have tabled a Resolution disapproving of the Ordinance which is now embedded in this Bill. I wish very much that they were present in the House today; 1 would have liked to listen to their speeches which, in any case, would have been quite amusing and interesting, because it is very difficult to imagine what possible grounds these gentlemen could have put forth in opposing a Bill of this nature. That is what I am saying.

Therefore, so far as the contents of this Bill are concerned, there is no complaint; It is so obvious and it is very necessary. And surely, these are not the people about whose rights and liberties we should think, when we know that they have been abused so badly during the last 1-1/2 years.

"Now, what exactly are the proposals? The proposals really arise from the actual experience of the implementation of the

earlier measures taken against these smugi glers, absolutely crooked and criminal kinds of people about whose activities we all know so much. The Minister has himself pointed out what are the loopholes which they exploited in the past. If you give I them half a dozen reasons and then if ! one of the reasons is faulty, because it is faulty, the whole thing is set aside and they are released.

of Smuggling Activities (Amdt.) Bill, 1975

Then they are securing bails and that \ loo of different kinds. All these things we know have been done. Naturally, such I loopholes ought to be closed. There are no two opinions that so far as these gentlemen are concerned, everything must be done to see that they do not get out of I jail and escape and do all these kinds of I things. In fact, one of the experiences of ' the last year has been that some of the 'topmost smugglers in India managed to I get out either on bail or because of some sort of a defect in the detention order and J then within a short time we found that

in cities like Bombay, Goa and other places, the smuggling activities increased. In fact, in the last session it seems some of us raised the question that this drive against smugglers which was started, I think, about a year and a half ago, which went on

| for some time when a large number of them i were arrested, had abated. After that the drive declined for some reason or another or it was thought that a large number of them had been arrested and so more were not arrested. But, meanwhile all of us were feeling extremely anxious that during the period which followed after the earliet drive when so many of them had secured' their release, these activities had sfarted again. Their rackets had started again, activities had started again and clandestine organisations had started again and all these kinds of things had started again. Therefore, it is very necessary that drastic action should now be taken against them. That is one point.

There is a reference here in the Statement of Objects and Reasons attached to the Bill that their activities are not only

clandestine but they are also connected with the economic and political security of this country which indicates the type of foreign support that they have got which not only distorts our economy and does all, these kinds of things but which also seriously endangers the security of our country itself. I would come to this point later.

Now, apart from the question of not releasing them, which is very correct, we all know and the Minister himself also must be knowing that they have secured extremely good treatment in jails by clandestine methods, obviously by bribery and by resorting to other things. I have even known cases where the Government has put them in A class jails. Now, I think that some of these thing* the Government must absolutely stop. When you put them in jails, put them like any other criminals. Where is the question of giving them a special treatment? They have been given special treatment in hospitals also. You see many of these people are accustomed to taking narcotics. So, they get out of jails to get into hospitals for medical treatment where we know what sort of things they do. I would say that you may strengthen the administrative machinery and lee that they are not given any special treatment in jails.

Now, Sir, coming to the first point, that is with regard to the foreign exchange racketeering, about which there is a reference in the Statement of Objects and Reasons also. which is not the same thing as smuggling, foreign exchange racketeering of a vast magnitude is done by people who are not smugglers. The Government ought to know most of this thing and we also know it that where the question of foreign exchange racketeering is concerned, some of the biggest firms of India are involved and not any ordinary criminals. Vast sums of foreign exchange are accumulated abroad. It is an old disease. It has been discussed in Parliament. As we all know, this is being done by miaerinvoicing exports and over-invoicing imports. So far as this under-invoicing of

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exports and over-invoicing of concerned, it is going on even ports are not so large, but invoicing is being restorled to.

imports is today. Im this over-

Similarly, as- we all know, there is a large scale foreign travelling being done by big businessmen and the members of their families and others absolutely en false pretexts and the quantum of foreign exchange which they spend when they are abroad is far more than the quantum of foreign exchange that is sanctioned to them when they go abroad

This is done by officials; this is done by big businessmen. So, we should also like to know, apart from smugglers, Low many people of this type you have caught and put in jail. We would like to know about it. This measure should not be reduced to merely taking action against smugglers, against merely some scoundrels and crooks. Action should also be taken against people who are supposed to be respectable and honourable in society and who have plenty of money, who indulge in these things. I hope the Minister will inform us how many actions of this type have also been taken.

Then I go to the very basic thing I know the Minister is going to say that that thing goes beyond the scope of the Bill. ! .an! to say it does not go beyond the title of the Bill. It goes beyond the content of the Bill but when you speak of conservation of foreign exchange, what is the basic issue involved? The basic issue involved-it has also come up in budgetary discussions, in foreign trade discussions, in this House itself-is still the vast amount of colonial loot to which our country is subject, to which all the countries of the third world are subject. And we are subject to it because of the loot carried on by the American imperialism, by West Germany and other imperialist countries. That is the crux of the problem of our foreign exchange headache; that is the crux of the problem of our foreign exchange crisis with which we have been faced again and again in recent years. And you meet it by securing some loan from 1 the International Monetary Fund or the

IShri S. G. Sardesai]

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World Bank or from somewhere. Only recently it was stated not only by the Finance Minister but, I think, even the Prime Minister made a reference to it, that at present our foreign exchange position is not so bad. What does it mean if you say that our foreign exchange position is not so bad? It means that it is quite good. It is good because of huge borrowings; il is not because basically our export-import trade is such that we are in a sound position. Not at all. Every time you have a huge foreign exchange deficit, you borrow vast amounts from this Fund or that Fund, which are credited to your account and which increase constantly the foreign debt of the country, and then you claim that the foreign exchange position is quite good. This is self-deception. So, will the hon. Minister be in a position to tell us that in this emergency, with these huge powers that they have got, in the ensuing months and in the shortest time possible, they will take firm action against certain other things which are going on, which involve a tremendous drain of our foreign exchange? For instance, foreign concerns in India still manufacture baby food: they manufacture soaps, they manufacture cigarettes, they manufacture cosmetics. There is a tremendous amount of foreign capital involved and they repatriate to their countries in foreign exchange the profits that are made. We have got to pay them in foreign exchange In this emergency, stop this. So much foreign exchange will be saved.

Then there is the question of the prices which we pay for foreign goods—capital goods, spare parts, raw materials and so on. Take the question of the prices paid by India and the countries of the third world for their imports, even for food, leave aside capital goods. Extortionate prices are demanded. But when India or any third world country exports its goods, its raw materials and other things, then hopelessly poor prices are paid'. This is an issue which we have been fighting and fighting and fighting for years together. Now, on this question also, the Government

should take some firm position if we are talking of conservation of foreign exchange and all these things. So, all these things are involved.

Now, with regard to smuggling, particularly I would like to mention that the Minister is right when he says that action against these people is needed because our security iv involved. The words security and integrity are used in connection with the smugglers. Normally one should think "It may be a crime, but what has integrity and security got to do with it?" But the Minister is right when he says that it involves the security and integrity of the country. Very recently, Mr. Kissinger openly threatened all the third world countries in the United Nations saying "You fellows want to gang up because you want to increase the prices of the goods which you want to sell us". Is it a terrific crime? Open threats were given: if you continue like this, we will take action against you. All sorts of iiUioii; are being discussed in the United States of America Economic sanctions, political sanctions and even military intervention in the Arab countries are being discussed. Why? Bacause the third world countries have decided; Let us raise our prices and see that we get proper price for our goods. Btit similar threats have been given by the United States not only to the oil producing countries, but those countries which export mica, tin and rubber. It is not the question of oil alone. Political threats are being given to all of us and others connected with the question of trade. These kinds of threats are being given to us. That is why I am saying that there is a political aspect to this question. It is indicated by the hon. Minister himself. This political aspect is clear from the tremendous support which the foieign imperialists are giving to the internal right reaction economically, politically and militarily and this emergency is intended only for them.

That is why I would like to say that the question of conservation of foreign exchange should not be brought down *to* the level of catching a few smugglers. So

many issues are involved in this. If we are really serious about it and if you want to fight against this menace, other kinds of action will have to be taken and these 1 have mentioned.

In the end I would also like to say—my friends here are absent and they would not have liked it-that on the question of foreign exchange, it is the socialist countries who have helped you by purchasing from you goods which the Western countries have refused to purchase, and by agreeing to accept rupee payments and so many other things. Therefore, as 1 said in the beginning, it is a question of character and nature and direction of our foreign trade. This is the crux of the matter. The whole question of conservation of foreign exchange cannot therefore, be solved in just six months or in a year. But taking advantage of the emergency and taking advantage of the fact that we are fighting right reaction, at least take a new economic action because very powerful foreign forces are behind these people politically and economically and thereby they are aggravat- ing our foreign exchange crisis and foreign exchange I have difficulties. mentioned soap, cigarettes and baby food. You at least stop this but I am not going electronics and other things. But at least things which are being manufactured by us here should not be produced by foreign capitalists. These are simple consumer goods and articles of daily requirements and these had been manufactured by us even when we were a dependent country. Even in such matters foreign capital is there and foreign profits are there. would straightway ask the Government stop them from manufacturing these things for political as well as economic reasons. These steps are necessary to strengthen our economy, to conserve foreign exchange and also to fight the right reaction. If such steps are taken, we will get an idea of your policy matters. So far as this particular step is concerned, we support the Bill. But this is not the whole thing and let us know what other things you are proposing to do.

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SHR1MATJ. SUM1TRA G KULKARNI (Gujarat): Mr. Chairman, Sir, I feel very sad that the Opposition Members are absent from this House. They are not here to participate in this House when we are discussing an important subject. After all they are also representatives of people and they owe a responsibility to the people. They should have participated in this debate and told us what is wrong in this particular Bill which has now been brought before the House by the hon. Minister.

The earlier speaker spoke about this Bill and I also fully agree that if there is any one most important subject which is required to be attended to under the present circumstances, this is the one because this malaise is eating into the vitals of our economy. We are now under an emergency. It is not as if \vc wanted to impose emergency or we are fond of curtaining the lights of the people. But I would like to ask what exactly were the circumstances which led to thr emergency. It is not merely the circumstances of the last two or three months or the last six months. But this situation has been building up because of the economic difficulties created by the anti-social elements in this country and this phenomenon acquired proportions that it was disturbing the entire economic fabric of this country. This is the main reason why emergency became necessary. 1 would like to Offer some statistics just to illustrate my point

Sir. about lour or five years ago, we used to have what is called the Wanchoo Committee and this Committee found that (here was tax evasion, income-tax evasion, in this country to the tune of about 500 crores of rupees. Since then the figure has come to a thousand crores annually. This huge amounl of Rs. 1.000 crores, which is the income available and which should be legitimately in the government coffers, is circulating outside exercising its immense pressure on the economy of this country.

[Shriraati Sumitra G. ¡Kulkarni] The second thing that I would like to point out is that there is gold smuggling in this country and the gold that is smuggled into this country is about four hundred to five hundred crores of rupees and this gold smuggling is done very easily because the Arabian coast is right across from our western coast of Gujarat and Maharashtra and this illegal trade in gold, takes place. We do not require any specialised craft for this or we do not require any special expertise for bringing gold into this country because it can be brought in a small country craft and even in a small craft of wood one can survive and reach the other end in about four days or so and, therefore, in such small crafts such goods are brought in. Now, as I said, there is gold smuggling to the tune of about four to five hundred crores of rupees annually and, in addition to that, there is the smuggling of other goods to the extent of about seven to eight hundred crores of rupees, like nylon saris, watches and all kinds of other fancy goods and other gadgets that we are using in this country.

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Sir, I have been repeating these things in this House for the last three years persistently and I have been telling that in Bombay any kind of foreign goods is openly available and there is no restriction and there is no backdoor or under-the-table dealing. All these are original goods which are sold with their original fancy packing and ribbons and wrapped in fancy papers and they are available in any number. If you want a dozen of any particular gadget, you can get and, it can be purchased. This was the reason why nearly two thousand five hundred crores of money was circulating in this country exerting its pressure on the economy of the country and this is the reason why this emergency became so very essential. If this had been corrected, and if out of this amount of two thousand and five hundred crores, at least about a thousand crores could be brought on the books, I am sure, Shri Pranab Mukherjee, the honourable Minister of State for Finance. would not have had the necessity to bring forward such a Bill before this

House. We would not also have had a deficit budget and we would have covered all the budgetary gaps and met the deficits and our Five Years Plans would have gone on properly and there would have been no foreign exchange difficulties nor any inflationary tendency. But the root of these problems which have led to this emergency is the economic difficulties which this particular Bill is trying to remove. I would now like to congratulate the honourable Minister because the Bill has been brought forward now and has been brought forward effectively. But I can only say that it should have been brought forward about three years ago rather than

Now, Sir, as I view this Bill, I think there are two aspects. The negative aspect of the Bill is this that restrictions are imposed and there are provisions indicating how to stop this thing and how to catch the offenders and so on. The positive aspect is that it says how it should increase the foreign exchange earnings. The wording of the Bill is very interesting. It is called the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act. So, it is conservation of foreign exchange and it is not something negative. Therefore, it is not only the negative aspect of stopping the malpractices is foreign exchange matters, but also the positive aspect of conserving and increasing the quantum of foreign exchange. So, Sir, I would like to divide my remarks into two parts and I would like lo bring them under two heads. One is about the restrictive aspect of the Bill and the other is the positive aspect of augmenting our foreign exchange earnings. Sir, under this head, detention has been made without bail. I have nothing much to add to it. Also, under Item No. 13 of the economic programme that the Prime Minister announced, it has been stated that the properties of those persons who are absconding will be attached. My submission is this. It has also been said that benami properties will also be attached. The only thing is that under the Evidence Act, as it is today, it is very difficult, it is practically impossible, to prove beiuimi possessions.

Conservation of Foreign Exchange and Prevention

Sir, there are never sufficient proofs about these. Therefore, it is my humble suggestion to the hon. Minister that under the purview of this Act, we may specify the categories of relatives, or we may list possible categories and put them on the statute. If it is not possible to put them on the statute, it may be done under the rules and regulations framed under this statute, or in the annexures, so that we may know exactly which are the categories who will have to explain the sources of property, from where they acquired a particular property. This will facilitate things. Otherwise, again benaini attachment will not be taken up to the courts and this will not be proved. To come back again with an amendment in this behalf would not be the right thing. So it is much better from the very beginning that we may put these categories of the relatives on the Statute Book or in the rules and regulations. We should now envisage the difficulties which we are likely to encounter in implementing this Act.

Now, the second thing is that the foreign exchange racket has been going on for a very long time. Now, as we all know, it has acquired such a proportion that it is killing our economy. One small instance that I would like to bring to the notice of this House is that there is a small regulation whereby any industry or any business which is dealing with foreign countries, has got permission to have 5 per cent of its total investment, given to it in foreign exchange for publicity work and for advertisement abroad. Sir, this is a very innocuous rule. After all, we want to sell our wares abroad. Naturally we want to publisize and advertise. But this is being used tremendously, on a large scale, for creating a foreign exchange racket. There is no foreign publicity. There are no foreign advertisements. False vouchers are made. False vouchers are submitted. These difficulties can crop up. Crores and crores of rupees are being transferred in foreign exchange, without any work of publicity.

Now this is the thing which the hon. Minister may like to take particular notice

of, because, I think about three months ago I in the Reserve Bank there was a slight reference to it that two and a half crores of rupees were involved in a case, of which I my friends in the CPI are taking notice.

What is the progress of that particular case? This is the time when we make use of emergency powers and get this sort of investigation expedited so as to bring it to light what are the various foreign exchange rackets going on in this country. That is one thing.

Another very interesting case that I would also like to cite is that three years ago in this country—I would like to share this with the House and with your honourable self—there was an Iranian lady who was never born but who was proved to have died on paper. She was supposed to have been in Bombay on a certain date on paper, and 2-1/2 lakhs of rupees were remitted by her to Iran. These sorts of cases are happening. They have to be investigated and looked into. Lakhs and lakhs, and crores and crores, of rupees of foreign exchange are being remitted in this way, through manipulations by interested parties, in the name of persons who never existed, who are never born. Now, it should be easily possible to investigate into such cases.

I would also like to give some constructive suggestions. There are a number of persons who are dealing with foreign countries and they are involved in business and industrial collaboration. They have got foreign bank accounts. There is one method of checking this. That is to improve our information system. The biggest weakness of our information system in the Foreign Exchange enforcement branch and Customs branch is that our information is inadequate. and whenever it is available it is too meagre ; it is not up to date. The entire business is dependent on how fast we get information and how accurately we read in between the lines, because all these things are given in foreign newspapers. What are

fShrimati Sumitra G. Kuikami] the rates abro.nl? At what price do you sell. 'At what rale purchasing is taking place? So, our Customs Officers

and our Foreign Exchange En-12

Noon

forcement Branch Officers have 10 be trained on these lines. They should read foreign journals and understand what are the business trends going on and what activities are taking place. Now, this information has to be made available in the Ministry of Finance so that we can take action at our end as well as at the foreign end.

Another method is that we can put a moratorium of 90 days and declare that anybody having foreign bank, accounts can bring the money_ to India. This may also . prompt people to bring in their money which is lying locked up. This is the foreign exchange which this country is so much in need of.

There is another point. I do not know how to explain it. It has been perpetrated by our administration. We have got a regulation that anybody who has not gone abroad for 3 years has a right to go abroad and he or she will be given 100 dollars for expenses. If we are short of foreign exchange, we should rather see that nobody goes abroad and we should not allow anyone to go abroad. Suppose, we do want people to go abroad because it is a natural instinct in everybody to travel and educate himself, there is no harm in it. But in that case 100 dollars is a ridiculously low figure. Even a most honest person is pushed to the walJ and he has to go and violate the foreign exchange regulations because in 100 dollars you cannot survive even as a beggar in a foregin country. This is the joke about 100 dollars. We will give 100 dollars. Naturally, every man or woman has to write, to 10 persons saying: Please give me money abroad; I will give you here. Why do we not be realistic? Why don't vvc recognise the minimum requirements of every .person not for luxurious living, but for ordinary living, in. a foreign country?

Having recognised this thing, it is not proper that we restrict it only to 100 dollars. Th;ii i-. tfbal prompts and encourages | to indulge in these malpractices. We want that in this country we should have businessmen going abroad in order to get contracts. We are a developing country now. We are not v. hut we were some 50 years ago when we were doing business only inside the Country. We are an exporting country. Every businessman going abroad has to live there properly and conduct his business. What happens today is that he has perforce to go and purchase dollars in the black market. Why don't we make that money? Let us issue extra foreign exchange at a higher tax. We, as a Government agency, cannot charge the black market rate. But certainly we can impose extra tax for issuing extra money. There would be many people who will be willing to get more foreign exchange in this way. By and large, a person is a law-abiding citizen. He violates rules only when he is forced to do these things. This is one thing.

Secondly, we know that in our country, we talk of the brain drain. Many students, engineers, doctors, technicians and scientists are going abroad and staying there. They are not living in a sumptuous way. They are not living luxurious lives. They, being Indians, know how to conserve their money. They have accumulated a sizable amount of dollars in foreign countries. Now, we should know how to tap that money, . . Today, our regulations are such that nobody can bring in dollars to the country with the hope that they can be ever changed later on. We should have free convertibility in this country. If a student wants to come back and wants to bring 5,000 dollars, he feels that he should leave his money outside because after some time, if he wants to go back or his children want fo go out, they will be able to use that money. It is a natural instinct. Make him feel that if he wants the foreign exchange later, he will be given. Let him bring the money from outside and later on he should be allowed to change his money up to that extent. At least, you will have 5,000 dollars which are lying locked up and we can make use of

patriotic. Sir, the pull of the motfiet land is so great, the oSectioB ei Hi. i.miilv is so great thai ilic man after coming to this country does not Want to go buck. He will stay here provided he has this confidence and this sense of security that his money, whenever he wants, can be changed to the amount that he had already brought in. After all, he starves there; he works there like a waiter or a shoe-shine boy or selling the things. Let that money come. What is wrong about letting that money come '.' That is a lot of foreign exchange which will run into crores of rupees. Drop by drop, they will come to the country and they will improve the situation.

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Now, Sir. the last thing to which Mr. Sardesai also referred, is about foreign collaboration and the foreign concerns going on in this country. He mentioned about a number of things. I will give you only one instance of the Colgate. Sir, the Colgates are supposed to be a foreign concern and they make tooth-paste and tooth-brushes in this country. I would like to submit for the information of this House that the Colgates do not have any industrial house or industrial setup or factory in this country. All that they have is only a Marketing Division. They started with seven lakhs of rupees of investment and their annual turnover reached more than seven crores of rupees. Sir, it is the goodwill name. We are accustomed in the morning to the red carton containing the thing and that is called Colgate. Otherwise, they are not manufacturing it. It is the local, indigenous manufacturers who are producing their tooth-paste. They are not able to sell because they do not have the .sooawill name and they sell to the Colgates, and the Colgates put the stamp and sell it at four times the price. Sir, these are the companies which should be stopped forthwith. Why should we have this kind of companies which are Nourishing on the economy of this country? We can survive without the Colgate toothpaste, arid let me tell you that the Ame-

Chal money. This will make people more rican Colgate taste is very different from the Indian Colgate because, that is riot one and the same formula. So, this is outright cheating. J his is ihc same thing with the Bata. All the shoes are made in Agra and they are stamped Bata'. And here we are forced to pay Rs. 2¹J.M> on each shoe, even of children. These arc the things which the Ministry will have to take into consideration. But before doing this,—I don't say that this is restrictive measure—we ought to have a national strategy on this issue. We vvant their technical help but the strategy should be laid and enforced. Unless this rational strategy regarding multi-national corporations is though! out. planned and communicated, it cannot be done. So, it is a more important and urgent request to the hon. Minister that we should re-examine this on policy lines and implement it after going into the details of this strategy. Now, T have some positive suggestions about it.

> Sir, as you all know, ours is a country which has the largest animal population in world. Therefore, naturally, production of hide is the highest. Yet, our leather goods are not at all there anywhere in ihe world market. We send out abroad only raw hide. It goes to Italy which gets it processed. It comes back and we purchase it in the form of various fancy goods. Sir, today, our lea ther industry is in the hands of very poor, illeterate modus who do not know how to improve this procssss. This should be given the top priority on the Government's list so that we send out only the finished goods and not this raw hide and thereby miss all this foreign exchange which is our right. All over the world, the beautiful leather that is available is actually from the hide from our country, it is only when it is processed in a beautiful way that we get it from abroad. So, this is one thing which can be looked into. Simi larly, the iron ore. We are just exporting our mother earth, mother India, from this country in the bowels of our ships. Why can't we go in to establish the processing industries ? We know the 'tochno

logy. That can be done. The othei point is that we have got the petrodollar countries across our borders. We should encourage them to come to our country and start their production. There is a difference in collaborating and doing their work in their country and prompting them to come here so that they bring their money, they use our labour, they use our property and give rent' for using our property, and produce goods of our requirements and at the same time sell them. So these are the business things.

We in the Government and the ruling party are in the business and are making money for our country and our people. If we make money for our people, then only prices can come down, and then only poverty can be eradicated. And this can be done through the hard way of evaluating every industrial project. And that is the ultimate objective. It cannot be done piecemeal. And this is what the Government are doing.

The last thing is import substitution. There are a number of sugge'stions lying with the Government. Indigenous technicians in this country have developed their own knowhow. Still our licensing policy continues to be such that the licence remains bogged down for two or three years. The proposals on chemicals are there. The textile proposals are there. But the innovations are not yet accepted. They are lying in the Udyog Bhavan's galleries and are gathering dust. All these things should be co-ordinated. In T.T. Krishnamachari's time there used to be a Department of Coordination in the Ministry of Finance and there they used to study how the foreign exchange is to be procured, how to co-ordinate all these industrial proposals and how to make them serve best the interests of this country. Therefore, I would say once again that if necessary let us once more start the Department of Co-ordination and implement the suggestions which would bring out the best in the country.

SHRI BRAHMANANDA PANDA (Orissa) : Sir, I rise to lend my whole-1

hearted support to this measure and the amendments relating thereto. Much of the ground has been already covered by the previous speakers, Mr. Sardesai to my right and Mrs. Sumitra Kulkarni to my left. I would only point out one danger of emergency which I hope the Minister will take note of. Mr. Sardesai has talked about racketeering in foreign exchange and smuggling while Mrs. Kulkarni has talked about conservation of foreign exchange. But the main purpose before us is preservation of democracy.

Sir, I am not that innocent as to believe that smuggling is done only to satisfy for personal greed by smuggling goods, by clandestine means or by having posh houses to live a life as modern civilisation provides. But, Sir, there is a sinister move behind this all. namely, to disrupt our economy, to really destablise our democracy. Therefore, Sir, I would appeal to the Minister to find out who are the people abroad behind this move, whether naml or benami, wherefrom do they operate, what is their background and so on. Are they connected with any multi-nationals" Are they connected with countries which are inimical to us? All these things have to be seen in their proper perspective. If I may put it that way, this emergency is like providential light in an atmosphere of enveloping darkness. But the Government should keep their eyes wide open, otherwise there may be dark avenues, nooks and corners where these anti-social elements will make their fissiparous move.

I might remind you, Sir, that when these smugglers were detained in 1974 there was an uproar from the middle benches. Unfortunately, these benches are vacant today. It is not that these people are so innocent. No, Sir, certainly not. They too had something to do with Cooley Mastans. Cooley Mastan was to play a role with these dark forces. What was that? It was foreign money coming through these channels and reaching these forces. This is all to be looked into.

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During emergency if you take some measures, it will not be enough to put some people behind the bars. We must see that the entire smuggling operation ceases. It is not enough to cut down a tree. Though the tree has been cut down the roots are still underground. The tree may be cut down in India but the roots are beyond the Atlantic. So these things should be looked into in their proper perspective. I would suggest to the Minister to have a special committee of a higher level both of the Home Ministry and the Finance Ministry. And there should be some top officers to review every case.

Sir, a visiting tradesman of Kerala who had recently been to the Gulf countries and Middle East told me that there are certain India-based people and Pakistani national who are partners in this business. Are they doing only this business there? The Gulf countries are friendly to us. Our people can go there and find out, in their own way, what business these people are doing, what other business they are doing and with whom they are connected, whether it is America, China or some other country who are not very friendly to us. Therefore, this smuggling was meant nol only to disrupt us on our economic front but also to provide money to the dark forces to destabilise our political front. These are the two things which must be looked at in the same picture. They are not two different pictures because the political outlook of our country reflects the economic outlook of the country. Those who were shouting loud that the economy was being disrupted, that the economy was going down and down, that Shritnati Indira Gandhi was completely ruining the economy of this country, had some motive behind it. They knew that by disrupting the economy by sapping the morale of the people and by taking away our self-confidence they will be able to destabilise our political balance and put an end to democracy.

Sir, I will not take any more time because repetition will bore you. This is the only point I have to make, that every case

has to be looked into in its proper perspective to find out whether *nami* or *benami* who are with them either inside or outside.

श्री गुरमुख सिंह म्साफिर (पंजाब): ग्रध्यक्ष महोदय, मेरे से पहले जो साथियों ने कहा है, जो तज़बीज पेश की हैं मंत्री महोदय के सामने उनको दोहराना नहीं चाहता हं। मैं इस बिल का समर्थन करता हं। मेरी यह राय है कि यह विल सबसे ज्यादा जरूरी बिल है। साथ ही मेरा यह ख्याल है कि इसमें जो अमैन्डमैन्ट की जा रही है इस अमैन्डमैन्ट से पूरा इलाज नहीं होगा। इस जरूरत को इमरजैसी से पहले भी सरकार ने महसूस किया था जब कि पहले राज्य मंत्री श्री गणेश ने एक कदम इसकी तरफ उठाया था। इससे यह जाहिर है कि बीमारी की तरफ तवज्जोह हमारी सरकार ने दो थी मगर उसका जो नतीजा निकला उस नतीजे की वजह से ही यह बिल ग्राज हमारे सामने ह्या रहा है। जो स्मगलसं या दूसरे इस किस्म के धंधा करने वाले लोग गिरफ्तार किए गए उनको पूरी-पूरी सजा नहीं मिल सकी बल्कि वे अपने आप को गिरफ्तारी के बावजद यह मह-सूस करने लगे बौर लोगों को यह समझाने लगे, जहां भी क्लब में बैठें या सभा में बैठें वे यही बात करते थे कि हमारे लिए जो चीज इस्तेमाल की गई है और हमारी जो गिरफ्तारियां की जा रहीं हैं इससे बचने के हमारे पास जरिये हैं। उन जरियों से उनमें से कुछ लोग बच भी गए थे, इसका सबत ग्रापको मिला भी है। यह बीमारी जो है बडी खतरनाक बीमारी है। इस बीमारी की वजह से हमारे सामाजिक, राजनोतिक ग्रौर हर तरह की इकोनीमी को जो नकसान पहुंच रहा है, उसकी बनियाद यही है।

इमरजैसी के बाद जो चीजें सामने बाई हैं उसमें हमने महसून किया है यहां एक बीमारी नहीं हैं। शायर ने कहा है :

इक चाक हो तो सी लूंहमदम गरेबां क्रपन_ी जालिम ने फाड डाला है तार-तार करके

यानी हमारे यहां खराबियां बहुत ज्यादा हो गई थीं!

श्री ग्रमख सिंह म्साफिर]

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ग्रध्यक्ष महोदय, श्रापको पता है कि श्रापके घर में सिफं इस बात पर गौर करने के लिये कई मीटिंगें हुई जिसमें में भी जामिल हुन्ना। स्नाप भी बडे चिन्तातर थे कि देश की हालत को कैसे सुधारा जाए ग्रीर जो नाजायज तीर पर फायदा उठाते हैं उनके लिए क्या किया जाए। मेरा तो विश्वास है ग्रीर यकीन है कि हमारे इस विशाल देश में सब कुछ है। किसी चीज की यहां पर कमी नहीं है। मेजारिटी यहां पर महसूस करने लग गई थी कि यहां पर सब कुछ है लेकिन सब के लिए नहीं है। यह हालत हमारे देश की हो चुकी थी। कुछ लोग भूखों मरते थे, लेकिन कूछ लोग ऐसे हैं जिनकी भख मिटती ही नहीं। हमारी प्रधान मंत्री को इस हालत में कुछ सनत नदम उठाने पड़े। यह ठीक है कि हमारे यहां पर जो बिरौधी दल के भाई हैं, वे झाज यहां पर नहीं हैं श्रीर ये सामने वाली कुसियां खाली पड़ी हुई हैं, लेकिन मेरा यह विज्ञास है कि अगर उनमें से कुछ यहां पर होते तो इस बिल का जरूर समर्थन करते। हमारे एक बहुत प्राने माथी, माहित्यकार जोणी जी हैं जो इस हाउस में नोमिनेटड मेम्बर हैं। उस रोज जब उन्होंने श्रपनी तकरीर दी तो उन्होंने पुरातन इतिहास की मिसाल दी घौर उस मिसाल के मुताबिक उन्होंने कुछ इमारा मेरी तरफ भी किया आदि कहा कि एक बुजुर्ग यहां पर बैठे हुए हैं ग्रीर वह सच्ची बात नहीं करते है ग्रीर इस वक्त भी सच्ची बात नहीं कह रहे हैं। मैं कहता हूं कि हम तो सच्ची बात कहते हैं, लेकित वे सच्ची बात मुनने की जरूरत नहीं समझते और ग्राज सुनने के लिए यहां पर नहीं हैं। ग्रब हम सच्ची बात किन को सुनाएं? ग्रमल में मच्ची धीर झठी बात का भ्रपना-भ्रपना मियार है और यह जी डिफरेन्स आफ श्रीपिनियन है, इसको दुश्मनी का कारण नहीं समझना चाहिए, यह दुश्मनी का बायस नहीं है। हमारे देश में जो लोग इधर-उधर जाते रहते हैं, लोगों से मिलते-जुलते रहते हैं वे इस बात की बच्छी तरह से जानते हैं कि हिन्दुस्तान के तमा**म**

लोगों ने प्रधान मंत्री द्वारा उठाए गए कदमों का स्वागत किया है। हमारे विरोधी दलों के भाई जब दो रोज तक यहां पर रहे तो उन्होंने अपनी तकरीरें की हमने बड़े गौर से मुना। उन्होंने अपनी तकरीरों को हमने बड़े गौर से मुना। उन्होंने अपनी तकरीरों में इम बात का जिक किया कि पहली दका हमारे देण में आजादी के बाद 28 माल में इम नरह की आगत कानी स्थिति की घोषणा की गई है और पहली दका इस प्रकार का स्टैप लिया गया है। में समझता हूं कि उनका यह कहना इस बात का प्रमाण है कि हमारी गवर्तमेंट बड़ी सोबर है और बड़ी संजीदगी से चारों तरफ देखकर कदम उठाती है। जब उसने देखा कि इसका कोई इलाज नहीं है तब उसने इस तरह का कदम उठाया।

सितम को हम करम नमझें, जफा को हम बफा समझें जो इस पे भी वो न समझें, तो उस बुत से खुदा समझे।

जब कोई इसरी सूरत नजर नहीं आई तो पहली दफा हमारी सरकार को इस तरह का स्टैप उठाना पड़ा। बहुत सोच-विचार के बाद उठाया गया यह कदम इस बात का मजूत है कि उन्होंने इसकी बच्चों का खेल नहीं समझा। यह कदम बहुत सोच के बाद और फिक के साथ उठाया गया है। मैं प्रधान मंत्री श्रीमती इंदिरा गोधी की हमेशा उम फूल से मुलना करता हूं जो हमेशा कांटों की नौक पर बैठा रहता है और कांटों ने उसके शरीर को छलनी कर दिया है, मगर फिर भी वह हंमता रहता है और खुशबु देता है।

दामन है इकड़े-इकड़े होंटो पे है तबस्मन

कांटों की नोक पर बैठकर वह सब काम कर रही है। हमारे विरोधी दलों के भाईयों ने कहा कि 28 साल में पहली दका इम तरह की इमरजेंन्सी हमारे देण में लागू की गई है। मुझे तो इम बात का अभिमान है कि उन्होंने वक्त पर ठीक कदम उठाया। हमारे हिन्दुस्तान में श्री जवाहर लाल जी स्रोर श्री लाल बहादुर णास्त्री जी प्रधान मंत्री रहे हैं स्रीर सब लगभग 10 साल से श्रीमती इंटियर गांधी जी इस देश की हक्मन की बला रही है। नो जिल्ला भी इस बात का क्रेडिट जाता है कि इन्होंने बहुबहुकर विरोधी दल वालीं की तंग करने की कोशिश नहीं की, वह इन्हीं को जाता है। इन्होंने सब और शान्ति से काम लिया भ्रीर जैसा मैंने कहा कि जब एक हद से हालत आमें पहुंच गई तो यह बात महसूम की जाने लगी कि इस बारे में जरूर कुछ न कुछ किया जाना चाहिए और तब ही इस तरह की कायंवाही की गई। प्राज सब की जबान से यही बात निकलती है यह जो इस तरह की कार्यवाही की गई है

वह ठीक तरीके से की गई है क्योंकि आज सब

जनहों पर ठीक तरीके से काम चल रहा है स्रौर

इसी तरीके से हमारे देश का भला हो सकेगा

धीर हमारे देश का कल्याण हो सकेगा।

तो मेरा कहना यह है कि यह जो फारेन एक्सचेंज की बात है, यह इतनी आम हो चुकी है कि जहां भी इस तरह का गुनाह होता है या किया जाता है उसको बुरा नहीं समझा जाता है ग्रीर यह एक ग्राम चीज हो गई है। इसके बारे में यह क्याल किया जाता है कि यह कोई गुनाह नहीं है। जो लोग फारेन एक्सचेज का धन्धा करते हैं उनकी एक तरह से पैरलल सरकार बनी हुई है। अगर िसी चादमी ने कहीं विदेशों में जाना हो, झगर उसको सरकारी तौर पर या काननी ढंग से फारेन एक्सचेंज का पैसा नहीं मिलता है, तो यहां पर इस तरह के गिरोह फिर रहे हैं, जो यह कहते हैं कि आपको जितने डालर या पाउन्ड की जरूरत है. उसका इंतजाम हम कर देंगे, आपको इसके बारे में तकलीफ उठानी नहीं चाहिये और इसके बारे में किसी तरह की कोई चिन्ता नहीं करनी चाहिये। ब्राज यहां पर एक पैरलल गवर्नमेंट बनी हुई है। यह चीज यहीं तक महदूद नहीं है। मेरी बहिन ने जैसा ग्रभी बसलाया श्रीर जैसा पंडा साहब ने मदन की तवज्जो दिलाई, वह बात बिल्कुल ठीक है। मुझे भी इस बात का तजुर्वा है। हमारे लोग जो बाहर के मुल्कों में रहते हैं, खासकर कैपि-टलिस्ट मुल्कों में रहते हैं, इंग्लैण्ड ग्रीर श्रमेरिका में रहते हैं—मैं भी कई दक्षा विदेशों में गया हूं फ़ीर घुमा है, मैंने वहां पर यह देखा है कि इस चीज को गुनाह नहीं माना जाता है। इस तरह के 24 RSS/75-4

म्रादमियों की, जो स्मर्गालग का धन्धा करते हैं. बडी-बडी सोमाइटियों में इज्जन होती है श्रीर सब तरह की इञ्जत होती है।

इसके साथ ही साथ में यह भी खर्ब करना चाहता हं कि इस तरह के जो लोग हैं वे आपको मार्केंट रेट पर डालर और पाउन्ड देने के लिए तैयार नहीं हैं। मैं इस बारे में ग्रयना तजर्बा कहना चाहता है। मैं चार्टर्ड जहाज द्वारा एक डेलीयेशन के साथ विदेश गया था लेकिन वक्त पर उसके साथ बापस न ग्रांसका। जब मैं वापम ग्राने की तैयारी करने लगा तो मेरे सामने यह मुश्किल ग्राई कि मैं किस तरह से वापस जाऊंगा। वहां का हर आदमी मेरी इज्जत करता था। यह जो स्मर्गालग की बीमारी है वह सब जगह पर फैली हुई है और वहां पर भी फैली हुई थी। सरकार के खिलाफ जो प्रोपेगन्डा यहां पर चल रहा है वह वहां पर भी चल रहा था ग्रीर यह बीमारी वहां पर भी फैली हुई थी। मैं एक गुरुद्वारे में बोल रहा था। वहां पर एक इम्तहार बांटा जा रहा था कि खुन का बदला खून से लेंगे क्योंकि वहां की सरकार ने हमारे एक नक्सलाइट भाई की माराहै। इस ब्रादमी का वह नक्स्लाइट रिश्तेदार था। इस तरह से यह बीमारी विदेशों में भी फैली हुई है। मेरे कहने का मतलब यह है कि हर जगह पर गवर्नमेंट के खिलाफ करपणन और दूसरी चीजों के बारे में प्रोपेगन्डा किया गया है। मैं इंग्लैण्ड के एक जल्से में बोल रहा था तो एक सज्जन ने एक सवाल उठावा कि हमारा देश करप्ट है। उसने कहा कि आपके मिनिस्टर करप्ट है। मैंने कहा कि मुझे तो करप्यान के बारे में पता नहीं है। मैंने वहां पर लोगों से कहा कि मुझे वापस जाने के लिए इतने डालर चाहियें धौर मैं घर पहुंचने के बाद सब पैसे वापस कर दूंगा मार्केट रेट के हिसाब से । मगर मुझे वहां पर किसी ने इस बारे में मदद नहीं की धौर इसके बाद मैंने एम्बैसी वालों को इस बारे में कांटेक्ट किया भीर उन्होंने मेरे वापस लीटने के बारे में मदद की। मैंने फारेन एक्सचेंज जितना वहां से ग्रपने ग्राने के लिए लिया था वह मैंने सब वापस कर दिया। तो मेरे कहने का मतलब यह है कि

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[श्री गरमख सिंह मुसाफिर]

ब्राज इस चीज को कोई गुनाह नहीं समझा जाता है। ब्राज इस चीज को इस ढंग से किया जा रहा है कि वह कोई बरी चीज नहीं है।लेकिन इस चीज से ही सारा करण्यन पनप रहा है ग्रीर सारी चीजें निकल रही हैं। जो इस तरह का धन्धा करते हैं वे इस ढंग की बातें करते हैं मानो वे ही सरकार के बड़े ग्रादमी हैं ग्रीर लोगों से कहते रहते हैं कि स्टेट में जब चाहे किसी मिनिस्टी को बदल दें ग्रीर सेन्टर में जब चाहें किसी मिनिस्टर को बदल दें।

में एक बाईर स्टेट का रहने वाला है। समग-लिंग के मुताल्लिक मुझे तज्र्या है कि उन लोगों को कितनी होशियारी से रहना पड़ता है और कितनी जानें तलफ होती हैं और कितने लोगों की जानें तलफ कर के उन लोगों के खन से वह लोग बड़ी-बडी इमारतें बना लेते हैं सिर्फ इस स्मगलिंग के काम सं। तो यह जो ग्राज का बिल है, यह भी उस के लियें कुछ करेगा ग्रीर वैसे र्में समझता हं कि हर एक चीज का इलाज यहाँ तो एक ग्रमुतधारा की तरह से यह इमरजेंसी है। हमारे भाई गोरे जी ने कहा था ग्रखबारों के मृताल्लिक। मैं खुद श्रखबारनवीस रहा हं ग्रीर मझे जनंतिज्य से बड़ी महब्बत है और मैं समझता है कि कई ग्रखबार बड़े ग्रच्छे हैं। गोरे साहब ने कहा कि ग्रच्छे-ग्रच्छे ग्रखबारात खबर देते हैं कि ग्रमरीका ने यह कर दिया, किसी ग्रौर ने यह कर दिया। ठीक है, भ्रीर में समझता हूं कि भ्रच्छी खबर देने वाले भीर गवनंभेंट की मदद करने वाले अखबार जो हैं उनको कोई रोकता नहीं। मगर रुकावट किस बात में है, उस में जहां हमारी गर्दन नीची होती है। जैसा मैंने पहले कहा कि इन्दिरा गांधी जी को देश की बागडोर सम्भाले हुए 9 या 10 साल होने वाले हैं। इस बीच में कभी-कभी फिक भीर चिन्ता की बात भी आ जाती है। 12 तारीख को प्रधान मंत्री के मुता-ल्लिक इलाहाबाद हाईकोर्ट ने फैसला किया। इत्तफाक से उसी रोज हमारे एक मुद्राज्जिज दोस्त श्री धर जी का देहान्त हो गया। लोग जानते हैं कि घर जी बड़े जहांदीदा ग्रीर हमारे सोसाइटी के, हमारी मिनिस्दी के और हमारी फारेन सर्विस के एक बड़े सरकरदा ग्रादमी थे। प्रधान मंत्री से उनका सम्बन्ध था । उनका उदास होता जहरी था। 13 जन की बात है कि प्रधान मंत्री जी इसी वजह से उदास बैठी थीं, घर माहब के कुछ मंबंधी बैठे होंगे तो उस बक्त उन का एक फोटो ले लिया गया ग्रौर उस केबादएक पश्चबार में बह फोटो छापा गया जिस के नीचे लिखा है ''हड़की सोचा पइयां कीमी जालमा''। प्रगर नकल कुफ नहीं है, यह पंजाबी का शब्द है कि ऐ कीमी जालमा, तुम क्या मीच में पड़ी हो। यह तो धर साहब की प्रग्रह से इतास बैठी है और उस बात को लंकर पंजाबी में यह जिला है कि ऐ कौमी जालिम, तुम श्रव क्यों उदास बैठी हो। यानी मतलब यह है कि यह तुम की प्रथन पापों की सजा मिली है इसीलिये दुम उदास वैठी हो। तो बतनायें गारे साहब मुझे, कि जब प्रख-बारों की हालत यह हो गयी है, जब वह इस तरीके से लिखने लगे हैं तो उसके लिये कूछ न कुछ तो होना ही चाहिए या नहीं? उसके लिये कोई कदम उठाना चाहिए था या नहीं? अगर वह कदम उठाये गये तो क्या हर्ज हुन्ना ? पूरे तरीके से वह सारी बात को सोचें ग्रौर उस पर गीर करें। क्या वह इस बात को भूल गये कि प्रधान मंत्री इन्दिरा गांधी ने ग्रपने देश की बाग-होर सम्हालते हुए बहु-बड़े कदम उठाये और वह सब पीछे रह गये। उन्होंने बेंकों का नेत्रतलाइ-जेशन किया वह पीछे रह गया। उन्होंने जनरल इंश्योरेंस का ने<mark>शनलाइजे</mark>शन किया वह पीछे रह गया। उसके बाद बड़ी बहादुरी से प्रीवी पर्सेज को बन्द करके देश की इकोनामी को ठीक करने की कोशिश की वह भी पीछे रह गया। उसके बाद बंगला देश में एक मोर्चा कायम कर के दिखाया। क्या इस सब को वह भूल गये? सारी बातें तो भूल गये, मगर उनके सामने एक ही नारा भागया, एक ही बात उनके सामने भा गई, एक ही बात उनके दिमाग के ऊपर की तह में बैठ गई। तो मैं जब इन्दिरा गांधी को देखता हं तो मुझे एक फारसी की कहाबत याद माती है--

"ऐ रोशन तबातो बरमन बलाशदी"

मेरे जो अच्छे काम थे वे मेरे लिए बला हो गये। वे किसी न किसी सूरत में ग्रा जाते हैं, किसी न किसी मक्ल में या जाते हैं। वह मक्लें बदल के आ जाते हैं। कोई आर०एस०एस० हो गया. कोई ग्रानन्द मार्ग हो गया, कोई ऐसी जमात में चला गया। तो इतने विभाल देश की यह एक बहुत बड़ी बीमारी है जिसकी जवाहरलाल ने पहले रोज ही भांप लिया था। मुझे इस बात का सौभाग्य प्राप्त है कि जब हमारे देश का कांस्टी-ट्यजन बना तो मैं उसका शरू से ही मैम्बर था। उसके एक-एक ब्राइटम में जितनी डिफि-कल्टी जवाहरलाल को पेण धाई, पंडित जवाहर नाल, सरदार पटेल और मौलाना ग्राजाद ने उन डिफिकल्टीज को जिस तरीके से तय किया वह काम एक बडा मण्किल का काम था। मश्किल इसलिए था कि हमारा देश बढ़ा विशाल है। कदम-कदम पर हमारा मजहब बदलता है, जबान बदलती है, तहजीच बदलती है, लिखाम बदलता है, स्राव-हवा बदलती है। इतने बड़े देश को हर तरफ से ठीक रखना और उसको संभालने का ऐसा कंस्टीट्यणन तैयार करना जो देश के विल्कुल हित के मृताबिक हो, तो यह एक मामली बात नहीं थी। तो बनियादी तौर पर उनको इस वात पर कितनी मेहनत करनी पड़ी कि हमारे देश का विधान सेक्यलर विधान हो, इसकी बनियाद ज्बाइंट इलेक्टोरेट पर हो भीर जो सेपरेट इले-क्टोरेट का जहर है, उसको काटा जाए तब हमारा सेक्यलर निजाम चलेगा। इसके लिए उन्हें काफी मेहनत करनी पड़ी कि यहां से सेक्यूलर निजाम हो। जवाहरलाल जी को वैसे ही कोई ब्राइडिया नहीं था, उनको पता वा कि हमारे पड़ोस में पाकिस्तान बन गया है और हमारी पहली जरूरत यह है कि कायदे आजम जिल्ला का यह दवाब पूरा न होने दिया जाए कि वह पाकिस्तान को कोरीडोर मानकर सारे इस्लामी सल्तनतों को इक्टठा करके किसी भी ढंग से सारी दनिया के लिए एक फिरकादाराना खतरा पैदा कर दें। यह जबाहरलाल जी का आइडिया था।तो उनका पहला काम यह था कि सेक्युलर निजाम हो और जितने मुस्लिम कंट्रीज हैं वह यह महसूस करें कि पाकिस्तान के साथ उनका मजहबी ताल्लक अलग हो, मगर रायसी तौर पर हम उनका वैलकम करते हैं। मेरे जैसे जो पुराने मेम्बर हैं या जिन्होंने ग्रच्छी तरह से सारे हालात को स्टडी किया है, देखा है वह इस बात को मानते होंगे कि जितनी मस्लिम कंटीज थीं, इंडोनेशिया, अफगानिस्तान, अरब कंट्रीज, यानी जितनी कंट्रीज थीं, सुकारनो भी अपनी जिन्दगी में जवाहरलाल के पास ग्राता था।श्रफगानिस्तान का प्राइम मिनिस्टर एक दफा यहां ब्राया । यहां सेंट्रल हाल में उसने तकरीर की तो उसने कहा कि जवाहर लाल के साथ हाथ मिलाकर मुझे रुहानी खुशी होती है। तो हमारे एक बहुत पूराने मैम्बर थे बिहार के रामनारायण सिंह जी, बड़े ग्रच्छे ग्रीर भोले ब्रादमी थे, जब एक सर्किल बना हबा था वजीरे श्राजम ग्रफगानिस्तान के सामने, तो कहने लगे कि ग्रापने यह क्यों कहा कि जवाहरलाल से हाय मिलाकर मझे च्हानी खणी होती है, तो वह बड़ा समझदार पठान था, उन्होंने कहा कि जबाहरलाल वह रैस्पेक्टेबुल कंट्री का रैस्पेक्टेबुल वजीरे आजम है जो किसी से न इरता है, न डराता है। इसीलिये उनसे हाथ मिला कर मुझे रहानी खमी होती है। यह इस्लामी देश की मिसाल इसलिए दी ताकि पता लगे कि सैक्य-लिरञ्म हमारे कंस्टीट्यूशन की बुनियाद है। उसकी वजह यह है कि कोई इस को झठला नहीं सकता। एक साधारण वजह नहीं है इसकी एक बड़ी मजबूत वजह है। जितने इस्लामी कंदीज हैं वे पाकिस्तान के साथ नहीं है बल्कि हिन्दुस्तान के साथ ही उनका ठीक बर्ताव है ग्रीर रहा है। आज भी हमारी कोशिय है कि वे हमारे साथ रहें, पाकिस्तान के साथ नहीं रहे। मेरा कहना यह है कि पता नहीं कितनी डिफिकल्टीज उस वक्त से लेकर आती रहीं। किसी न किसी लिबास में सेक्युलरज्म के विरोधी भी आते रहे। फारसी में एक शेर है:

> बहर रंगे कि खुदही जामा मयपोश मन अन्दाजे कदम इमे शनासनम

चाहे कोई भी जामा पहन कर ग्राम्नो कोई भी सिबास पहन कर ग्राम्नो हम तेरे कद को जानते [श्री गुरमुख सिंह मुसाफिर]

हैं इसलिए हम घोखा नहीं खा सकते। यह जो इसरवेंसी के जरिये कुछ स्टैप लिये गये हैं उन्हों के धनुसार यह बिल झा रहा है और इस बिल के बिना इमरजैंसी नहीं चल सकती। ये चीजें जो साथ-साथ चल रही हैं ये इमरजैंसी को चलाने के लिए बहुत जरूरी हैं। इसी से हम अपने मिजने सकसूद की तरफ चलते रहेंगे।

इस वक्त भ्रपोजिशन के दोस्त नहीं बैठे हैं। ये जो थोड़े से दोस्त बैठे हैं उन्हीं की बाकफियत के लिये मैंने यह ग्रल्फाज कहे हैं जो जरूरी थे। जो हमारे पूराने दोस्त हैं उनको बैक-ग्राउन्ड का पता चलना चाहिए। जब कृष्णा मैनन का सवाल झाया जवाहरलाल जी के सामने तो मझे पता है उस वक्त एकजीक्युटिव कमेटी में बहस हुई थी ग्रीर बड़े जोरों की बहस हुई थी। मैंने जो सभी फारसी की बात सुनाई कि मैं कद को पहचानता हं, 1969 के बाद उन लोगों का पता लग गया जब हमने, कांग्रेस ने प्रोग्नेसिव कदम उठाने शुरू किये इंदिरा गांधी जी की ग्रगुवाई में।क्या इस बात को कोई झटला सकता है कि पालियामेंटरी पार्टी की एकजीक्युटिव कमेटी में कृष्णा मैनन को बरा भला नहीं कहा गया? चलों मान लिया कि कहा गया लेकिन जवाहर लाल जी को भी बुरा भला कहा गया। यह कहा गया कि वह कृष्णा मैनन की हिमायत करते है चलो यह भी मान लिया बयोंकि वह एकजीक्यटिव कमेटी के मैम्बर थे। उनको अपनी राय देने का हक होता है। मगर 'धमेरिकन टाइम्स' में उसके छप जाने के क्या माने होते हैं, इसका क्या मतलब है। ये अल्फाज जो अमेरिकन टाइम्स में छप गये थे इससे सब लोग हैरान थे कि ये कैसे छप गये।

एक बात श्रीर कहना चाहता हूं कि मैंने दो बार जवाहरलाल जी की श्रांखों में श्रांसू देखें। एक उस वक्त जब रावलिएडों में 1947 में शुरू में डिस्टरवेंसिज हुई। जब वह लाहौर से रावलिएडों जा रहे थे तो उन्होंने मुखे कहा कि मुसाफिर तुम्हें भी हमारे साथ चलना होगा। मैं उनके साथ रावलिएडों गया श्रीर हमारे साथ दिवान चमन

लाल भी थे। जब उन्होंने यहां के लोगों को देखा तो उनकी आंखों में श्रांसू श्रा गए। उन्होंने चमन लाल जी से कहा कि मैं इन को ज्यादा नहीं देख सकता, तुम जाशों और अपने साथ मुसाफिर की भी ले जाशों। बहां जा कर उनकी हालत देख कर, उनसे बातचीत करके मुझे बताना। दूसरी दफा जबलपुर के फसादों की बातें सुनकर उनकी श्रांखों में श्रांसू देखें गये। जब वे बहां गये तो उनको इस बात का पक्का श्राइडिया था कि यहां उनके मन को टीस पहुंचेगी। एक्जीक्युटिव कमेटी में जब वे श्राए, जिस तरह पंजाबी में कहते हैं,

'भरे पीते थे भाव'

उनका मन जज्बातों से भरा था।वे कुछ न कुछ कहना चाहते थे मगर खामोश रहे, कुछ न कह सके। जबलपुर फसाद पर जब डिसकशन हो रहा था तो लोगों ने ग्रपनी-ग्रपनी बातें कही ग्रीर कहा कि एक इन्क्वायरी कमेटी बनाई जाये जो इसकी जांच करें। इन्क्यायरी कमेटी बनाई गई। उस कमेटी में डा० सुशीला नायर, श्री मुरेन्द्र मोहन हरवानी ग्रादि थे। मझे इस कमेटी का चैयरमैन बनाया। इस बात को कहने का मेरा मकसद यह है कि उस कमेटी ने जो रिपोर्ट दी उसको रोक दिया गया। यह मैं बहुत पहले की बात कह रहा हं। मगर हैरानी की बात यह है कि तीन रोज के बाद पंडित जवाहरलाल जी ने मुझे बताया कि मुसाफिर देखो, पाकिस्तान में तो यह रिपोर्ट छप गई है । यह बात में अपने कांग्रेसी भाइयों को इसलिए बना रहा है कि अब जो भाप लोग खालिस कांग्रेस वाले बने हैं, यह भ्रापकी खुशकिस्मती है कि भ्राप भ्रामे बढ़ते जा रहे हैं और मैं आपसे कहंगा कि आप लोग इस मुल्क को आगे बढ़ाते ले चलिये और इसमें आपकी तरफ से कोई कभी नहीं होनी चाहिए। भ्रापको श्रपना फर्ज ग्रदा करते जाना चाहिए ग्रौर हमारी प्रधान मंत्री श्रीमती इंदिरा गांधी मुल्क को जिस तरह से ग्रागे बड़ाते ले जा रही हैं उसमें उनको अपना पूरा सहयोग देना चाहिए। सनापति जी, मैं आपसे हृदय से क्षमा मांगता हूं क्योंकि मैंने इस हाउस का भाज कुछ ज्यादा समय ले

निया है। इस घल्फाज के साथ मैं इस बिल का समर्थन करता हं।

पंडित भवानो प्रसाद तिवारी (मध्य प्रदेण): सभापति महोदय, ग्रभी ग्रादरणीय श्री मुसाफिर जी इस सारे सदन को ग्रतीत की तरफ ले गर्य श्रीर उन्होंने ग्रतीत की स्मृतियों को ताजा कर दिया।

[श्री उप सभापति पीठासीन हए]

में फिर भाषको खींचकर बर्तमान की घोर ले याता हं। इस समय जो भ्रापातकालीन स्थिति की घोषणा की गई है उसके परिणामस्वरूप जैसा कहा गया है, सरकार को बहुत से आर्डिनेन्स जारी करने पड़े और ग्रब वे एक-एक करके बिल बनकर ब्रा रहे हैं ब्रीर एक्ट बनते जा रहे हैं। ब्रब यह वात जाहिर हो चुकी है ग्रौर छिपी हुई नहीं रह गई है कि धापातकालीन स्थिति की जो घोषणा की गई है और जो ग्राडिनेन्स बिल के रूप में हमारे सामने धाकर एक्ट बन रहे हैं और इस संबंध में जो ग्रन्य कार्यवाहियां की गई हैं उनको सारे देश से समर्थन मिल रहा है ग्रौर इस बात को भी सभी लोग मानते हैं कि देश को एक भयंकर विस्फोट से बचा लिया गया है. भीषण रक्तपात से इस देश को बचा लिया गया है। इमरजेन्सी की घोषणा कई बार पहले भी हुई है, लेकिन वह इमरजेंसी इस प्रकार की नहीं थी। वह इमरजेंसी एक विदेशी आक्रमण का म्काबला करने के लिए लाग की गई थी। पिछली बार जो इमरजेंसी की घोषणा की गई थी उससे हमारे देश की दनिया के राष्ट्रों में गौरव प्राप्त हुन्ना था भ्रौर श्रीमती इंदिरा गांधी के नेनुत्व में देण को यण भी प्राप्त हसा। वह एक चमत्कार था कि 90 हजार सैनिकों ने ग्रात्म-समर्पण कर दिया। यह एक ग्रभ्तपूर्व घटना थी । उसके बाद वंगलादेश ब्राजाद हुआ और यह भी एक चमत्कार था । सारे शरणार्थी कृशलतापुर्वक वापस चले गये । मुझे याद है और हमारे अन्य साथियों को भी याद होगा, जब हम लोग सेन्टल हाल में बैठे हुए थे और उस विजय के उपलक्ष्य में श्रीमती इंदिरा गांधी का ग्रमिनन्दन कर रहे थे तो सभी दलों

के लोग जिसमें सभी विरोधी दलों के लोग शामिल थे, एक दूसरे से शीमती इंदिरा गांधी के नेतृत्व की प्रशंसा में स्पर्धा कर रहे थे। लेकिन मेरा अपना स्थाल है उसमें वे दुबक कर रह गये क्योंकि उनके पास कोई चारा नहीं था। सच बात तो यह है कि इस तरह का गौरव और यश उनको सहन नहीं हो सका। कहते हैं:

"जो अपनी बुलन्दी पर खुश होकर लचकती है, सैयाद की आंखों में वह शाख खटकती है।"

तो वह शाख चटक गई और उसी समय से तैयारी होने लगी। शिमला समझीते के समय से ये तैयारियां और भी जोरों पर होने लगी और जो वामपंथी, दक्षिण पंथी, उग्र-पंथी, साम्प्रदाधिक तत्व और समाज विरोधी तत्व थे, सब एक साथ मिल गये और सरकार विरोधी कार्यवाही करते लगे। इन समाज विरोधी तत्वों को जमाखोरों, मुनाफाखोरों और तस्करों ने भी सहयोग दिया और स्थित को विगाइने में मदद की। अब घोषणा के बाद इस तरह के सब तत्वों के उपर मंजुल लग गया और उन्होंने इस तरह की घोषणा का विरोध किया।

अ।ज हम जिस संशोधन बिल पर विचार कर रहे हैं, वह तस्करों भ्रौर तस्करी पर अंकुण लगाने के लिए है। समाज विरोधी तत्वों के बीच में तस्कर सब से निकृष्ट प्राणी है।वे कान्न विरोधी कार्यवाही तो करते ही हैं, लेकिन लक-छिपकर, स्वार्थ लिप्त होकर प्राण-धातक कार्य-वाही भी करते हैं। इस तरह के लोग विदेशी मद्रा की तस्तरी करते हैं ग्रीर विदेशों से वडियां, टांजिस्टर, ग्रफीम, गांजा, कला कृतियों, मीतयों की भी तस्करी करते हैं श्रीर न जाने कितनी प्रकार की तस्करी करते हैं। उनका सपना एक धलग से संगठन है। उनकी धपनी धलग से रोना है, उनका धपना साम्राज्य है, उनके प्रपने साधन हैं, जो कभी-कभी सरकार से भी ज्यादा हो जाते जो उनके पास विद्युत शक्ति वाली नावें हैं, वैसी नार्वे भारत सरकार के पास भी नहीं थीं। यह तस्करी करने वाले लोग काला धन पैदा करते हैं भीर हर तरह से सामर्थवान होते हैं। थी प्रणव [पं॰ भवानी प्रसाद तिवारी]

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मुखर्जी ने इस बिल को पेश करते हुए इस बात को स्वीकार किया है कि ये लोग द्यार्थिक व्यवस्था तो गडबड करते ही हैं, इसके साथ ही साथ गासकीय स्थिति, राजनीतिक स्थिति. न्यायिक स्थितियों को भी अपने पक्ष में खरीब लेते हैं और इससे जो हंगामा देश में पैदा होता है, बह बहुत खतरनाक होता है। इस तरह के लोग अपनी रज्ञा करने के लिए विद्रोही राजनीतिज्ञों को परिपोषण करते हैं अपने साधनों से। इस तरह के लोगों पर इंक्श लगाने के लिए पहले भी कानून थे, लेकिन उनमें कुछ सुटियां थीं जिस के हारा वे ग्रदालतों से या तो छूट जाते थे या जमानत पर रिहा हो जाते थे। अब इस संगोधन विधेयक क्षारा वे तमाम रास्ते बन्द कर दिये गये हैं। यह धावण्यक भी था और अगर भी कठोर प्रावधान किया होता तो मैं उसका स्वागत करता भीर संमर्थन करता।

जैसा में पहिले ही कह चुका हूं कि तस्कर लोग समाज व देश के अध्वल नम्बर के शतु हैं। उनके अपने हित और स्वार्थ होते हैं और राष्ट्र का हित उनके सामने कुछ नहीं होता है! अपने विद्यार्थी काल में मुझे एक कविता पढ़ाई गई थी, जो ठीक-ठीक तस्करों पर लागू होती हैं और जो इस प्रकार से हैं:

Breathes there a man with soul so dead, Who never to himself hath said 'This is my own, my native hind", If breathes there such, go, mark him well, For him no Minstrel, rapture swell

High though his titles, power and pelt,
The wretch concentered all in self,
Living shall forfeit fair renown,
And doubly dying shall go down.
To the vile dust from whence he sprung,
Unhoncured, unwept and unsung.

धाशा है कि यह विधेयक समाज की नैतिकता को निराने वाले इस ध्रधःपतित प्राणी को भू-लृटित करने में समर्थ होगा, तस्करी श्लीण धौर जर्जरित होगी, प्रनशासनपर्य मनेगा। MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

में इस विधेयक का समर्थन करता है।

(Amdt.) Bill, 1975

The House then adjourned for lunch at fifty-six minutes past twelve of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock. Mr. Deputy Chairman in the Chair.

SHRI KHURSHED ALAM KHAN: (Delhi): I rise to support the Dill. But it is an interesting experience to be the last speaker of the day. with all the adjuantages and disadvantages. Advantages are that whatever is to be said iias already j been said. Disadvantages are that there j is nothing more to be said...

{Interruptions}

In any case, in fact, this Bill has been introduced not a day too soon. Frankly. it seems to me a matter of surprise as to why vve failed to foresee the lacunae, weaknesses and shortcomings, which frustrated our earlier efforts which were made by our Ministry and our Administration. The mover of the Statutory Resolution had perhaps no legs to stand and hence adopted the best course of escapist method bj remaining away from the House.

The smuggling and clandestine trade operations had assumed alarming proportions in the country. And this is a very i bad situation. It is unfortunate that we lost very precious time in realising the seriousness and gravity of the matter before initiating necessary effective action.

Sir, it is obviously necessary that when we embark on tiny such venture or launch a drive against smuggling operations, we must have more initiative, more imaginal tion and drive, otherwise we shall certainly fail to achieve the desired results. I fail to appreciate as to why we waited for this emergency period, to be more active, in-

stead of realising our responsibilities and taking necessary action to curb this menace in the country.

This U not the thing only with this Department. In fact, many other ments have acted in the same manner, lor instance, the railways have done the same 1 remember that a number i of mistake. questions were asked about ticketless travel and the usual answer was rhat they were aware of the problem and that we have to live with this problem. We find that they are so active today. Why could they noi be a little more active at that | tunc instead of taking that passive attitude? j This department as well as any other departrner4 should realise their responsibilities and lake more initiative. Otherw i e, this inaction will never pay. A very pe- j culiar s.-fttation and atmosphere prevails in the country today. Ir is normal with the business and trading community that they feel thai without entering into clandestine operation- and nefarious activities, per-. haps fhej cannot make the accessary profits j on their investments. Obviously, they i are TV satisfied with the reasonable expected return on their investments and perhaps in their desire to become rich overnight at the expense of the common man, they indulge in these nefarious activities which have to be curbed.

Another important question J would like to ask the hon. Member is that a lot of smuggling is done in the country. There are things which are brought into the country from outside and things which are smuggled from one State to another State. When action is taken against the smugglers, their goods are confiscated. Why are the transporters not punished':' Why their licences are not cancelled? Why their transport vehicles are not confiscated? Unless this is done, we will not be able to discourage movement of smuggled goods and movement of goods which will make Mack money. We have to remove this impression both from the minds of the traders and the transporters that they can get away with whatever they like to do. The transporters must realise that they

cannot escape the responsibility. We must do this and face all the difficulties. If any problems crop up, we may bring about fresh legislation, if necessary, to meet the situation.

Sir, a lot of things have been said about the leakage of foreign exchange. I would like to mention one particular source of foreign exchange leakage and that is through the tourists who arrive in this country from abroad. Approximately, 5 lakh tourists arrive in the country from abroad and they spend hundreds and thousands of dollars and other foreign currencies in this country. No doubt, now there are certain restrictions that the foreign tourists have to pay their hotel and accommodation charges in foreign exchange. But a lot of money is utilised otherwise and this has to be stopped. Some definite action has to be taken to prevent this sort of leakage of foreign exchange.

Another important thing is that in all the big cities, wherever you go, you find a large number of shops stocked with foreign imported goods. Why do we fail to find out the source of supply of those things, how did they arrive in findia and how did they come into the market? What was the source of importing them and who has imported them?

This has been done for a long time and practically everybody, who is concerned and who is not concerned, knows about it and knows it very well. Yet, they all wink at it.

Sir, another important thing about which [would like to invite the attention of the hon. Minister is the large-scale evasion ! of excise duty, particularly on tobacco, and the nefarious trade in opium in so many j districts in so many States of the country. I suppose, in Uttar Pradesh alone, about Rs. 5 crores of excise duty is not paid by these tobacco dealers, and they smuggle j out tobacco from the State or from one I district to another district without any difficulty. Who is responsible for taking it out, what the officers of the excise depart-

Conservation of Foreign Exchange and Prevention fShri Khurshed Alam Khan]

ment are doing, is a mystery to all of us. Unless immediate and effective measures are taken, we would not be able to stop this sort of evasion of excise duty. And in this also, I must again repeat that the transporters are equally responsible and contribute to the nefarious activities of the smugglers and those people who try to avoid or those who do not pay the due excise duty on tobacco.

Sir, another important thing is that unless the respect for the law and order is restored at the district level, at the tehsil level, at the village level, nothing will be achieved. Our cities, our metropolitan cities, do not represent the whole country. We have to go to the districts, we have to go to the tehsils, we have to go to the villages and restore the respect for law and order, and put the fear of God in the hearts of the people and ensure that they realise that now the Government means business and that it is no more going to act like a Seva Samiti. And for this purpose, the best thing would be to confiscate all the goods, all the vehicles utilised for nefarious activities, and also the property owned by such persons who are known for their nefarious activities. Whether those properties are in their own names or benami, we must find out as to how they have been able to construct those palatial buildings and whether the known resources of the people concerned will enable them to construct or own such palatial buildings. The onus of proving should be on the owner and failing which they must be confiscated. And only then, we would be able to achieve the desired results.

Sir, today, in the Emergency, people are amenable to discipline. Let us bring back discipline. Let us make them more straightforward. Let us make them more honest. And this is the time when we can do it by legislation, by executive action and by involving really good, honest people from the public. Tf this is done, I,

I am sure, it wtll strengthen the hands ot the executive, it will strengthen the hands of the Administration and it would be possible for us to achieve the results that we are looking for. Sir, the Bill under consideration will certainly meet all the requirements that we want. But implementation is the main factor. Unless the implementation is there, unless it is not there in a very effective manner and through the effective, honest agencies, it would not be possible to achieve the desired results.

Large properties have been acquired, in-i eluding benami properties, which, as I said, are in the name of the people who are known for their nefarious activities. Immediately a stock of such properties should be taken and investigations should be initiated to find out as to what were the sources from which money was obtained to acquire these properties and such real estates built up.

Sir, in this session there was a burst of poetry in the House, just like a mass bloom of roses in winter, there has been' a mass bloom of poetry in the House. I also ! used to quote couplets in my speeches but I refrain to do so today. I propose to end up my speech with a reference to a scripture and by scripture I mean tin-New Testament and I quote:

"No man having put his hand to the flow and looking back is fit for the kingdom of God."

Thank you. Sir.

SHRI PRANAB MUKHERJEE: Mr. Deputy Chairman, Sir, I am grateful to the hon. Members for making their observations especially as all the Members have welcomed the various provisions of the Bill and have supported the measures which have been taken against the smugglers and foreign exchange racketeers.

Sir, the hon, speaker who spoke just before me raised a very salient point, namely, as to why we had to come forward with these provisions in the amending Act

Amdt. \} BUI, 1975

during the emergency and what we were doing when the emergency did not exist. Sir, if he kindly looks into the various provisions of the Bill, he himself will come to the conclusion that amendments proposed in the Bill have been made as a result of the experiences gained during the course of the antismuggling operations. 1 or example, Sir, in the amended provision of section 5A of the Bill we have indicated that if somebody is detained on more than two grounds and if one or two grounds or some grounds are vague, nonexistent or not relevant as per the order of the courts and the other grounds remain valid, it will not be possible for the courts to release a detenue as they used to do on earlier occasions with the result that if out of ten grounds one ground is bad, this is a fit case for detention. This thing came to light through the observations of courts in certain cases and this is a legal matter which could not be foreseen and which cannot be foreseen in a casual manner. Therefore, when these exigencies arose we had to counteract and we took the opportunity of bringing this piece of legislation.

Similarly, Sir, as I have already menwhile tioned making introductory remarks, smuggling and foreign exchange racketeering are not merely indulged in by a section of the population to amass their profits and to have a good fortune but at the same time these activities are distorting the economic activities in the country and, as has been correctly pointed out by some hon. Members, contributing to the j forces of destabilisation which are against the very basis of the foundations of the structures which we are trying to build up. Therefore, we have taken the oppor-, tunity of the emergency and provided that so long as emergency continues, there j would be no need of giving reasons of • detention to the detenus.

SHRI KHURSHED ALAM KHAN: What happens afterwards?

SHRI PRANAB MUKHEREE: After-

i emergency certain fundamental rights j provided in the Constitution remain sas-J pended. I can only resort to these provisions so long as the emergency continues. Therefore it would not be possible for us...

SHRI KHURSHED ALAM KHAN: Then you go back to the old position.

SHRI PRANAB MUKHERJEE: We will have to go back to the old position j so far as the reasons of detention being mentioned are concerned. You cannot help j this unless you change the Constitution.

SHRI KHURSHED ALAM KHAN: Amend it.

SHRI PRANAB MUKHERJEE: That is a separate matter.

SHRI KHURSHED ALAM KHAN: And, you are doing it very often.

SHRI PRANAB MUKHERJEE: That i is not the question. But you cannot bring all the subjects within the discussion of j one Bill, particularly a small Bill like i this. Therefore, it is not correct to say I that because there is emergency we have 'come forward with certain measures and when there was no emergency we did i not take any action.

Sir, I would like to quote some figures, ¹ even ' at the risk of bothering hpn. Members, only to convince that this is not a sudden spurt of action which Government j has taken up. Since September, 1974 when MISA was amended and applied to (he smugglers and foreign exchange racketeers, it is a continuous process and if anybody takes the trouble of looking at the figures he himself will come to the conclusion that at no stage since September, 1974 Government has slackened its activities. It is known to the hon. Members of this House that MISA was replaced by the Act COFE POSA in December, 1974 which 1 had the privilege of piloting on the floor of this very House and which came into existence on the 19th December. 1974. On that date, Sir, the total number

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of people who were detained was 527. Lip to l'>th July. 1975, 715 addition detention orders have been issued. Therefore, number of detention orders has almost doubled. Looking at the figures of seizure | one would definitely come to the conclu- i sion that the number of seizures has in- j creased almost every month, and if we I take the starling point from the month of September, 1974 when vigorous activity starting so far as smuggling and foreign exchange racketeering are concerned, in the month of September. 1974 the total number of seizures was 3,999. In October it was 4,0(15, in November 4.068. cember 4,701, in January 4,807, in February 4,829, in March 4.762. in April 4.526 in May 5.020 and in June 4.600. These are provisional figures. Therefore, one can reasonably come to the conclusion from these figures that this is not a sudden spurt of action because there was emergency and therefore the Government has come forward with a heavy hand smugglers and foreign exchange racketeers. Since we started our campaign and action against smugglers in September. 1974, unabated, continuous efforts are going on so far as the raids are concerned, so far as seizures are concerned and so far as detentions are concerned. But, at the same time, it is to be kept in mind that we have to work within the framework of law and while while functioning in operating, om experience if we find that certain difficul-lies are coming in the way, there is nothing wrong if we come forward before the House and try to amend the various provisions of the laws to suit our requirements. This is such a piece of legislation.

Another factor is to be kept in mind. While the number of raids is increasing. the quantum of the total goods seized is decreasing. Somebody may take fancy of saving that perhaps after September-October Government has slackened its activities. Government started dragging its feet and the entire smuggling operations were as they were before the crackdown and our activity came to a halt. But that

is not correct. There are three or four clear indications which can show that smuggling activities are being gradually reduced considerably every month. But if we come to the conclusion that merely by taking preventive measures, merely by detaining people and conducting searches and raids these smuggling activities could be done away altogether, perhaps it Would not be correct. There are certain other factors also on the economic side. If we cannot take care of those factors side by side, we can reduce the smuggling to a certain extent but it would not be possible for us to eradicate it completely.

of Smuggling Activities

'Anidt.) Bill. 1975

That why. a lotal package dea1

' a total economic programme, is chalked oul to lake care of ihe problems.

! Mv friend has asked, whv we do

j not take care of the transporters and transport. I can just give him the figure about the number of vehicles which have been confiscated during the last year, 1974. Il was 763. Therefore, it is not a fact that we allow the transporters to go on smug-

I gling and carrying smuggled goods. Sir, even under the main Act those people who

i are to be detained are the major traps

j porters, the major dealers of the smuggled goods those and people particularly

j who are the kingpin, who manage the whole show remaining behind the scene. These are the people who are to be detained under this Act. Therefore, it is not j correct lo say that we are noi taking care of the transporter and we are allowing him j go his own way. I am talking of the vehicles which have been caught while operati ing smuggled goods. The total number of j confiscations in the year 1974 comes to ! 763.

I do entirely agree with the hon"b!e i Member that until and unless we take

\ of the properties which are being created I by the smugglers perhaps it would not be : possible for us to do away with me nace altogether. ft has been pointed i out on many occasions the

; floor of this House, and recently also

the Finance Minister has announced that ' we are going to bring a very comprehensive piece of legislation to take care of j the problems of the properties which are 'to be confiscated, but we shall have to take care of certain handicaps and certain; We shall also have to predicaments. identify the properties; we shall have to: locate the properties; we shall have build up the links with these propertiesbecause definitely these would be hcnanii: not in the name of those persons but . other persons. It is not a fact that Government is not taking any measures in that direction. I can mention step which has been taken recently, about surveying the luxury houses in posh areas, where teconte-tjus people are taking care . problems and working in close ion with certain other central agendo.

Conservation of Foreign

Exchange ami Prevention

One hon'ble Member, while making his observations, asked: Why can't the Government have a very high-powered committee to look into various aspects of the economic offences? I can assure the hofl'&e Member that already such committee exists. One official committee is there under the chairmanship of the Cabinet Secretary. And not only that. Sir, a group of Ministers also looks into the problem, including myselt and my esteemed colleague Mr. Om Mehta, because the various agencies which are dealing with economic offences are either under the Home Ministry or under the Finance Ministry. A group of Ministers has already been constituted to look into these matters and to coordinate. And I can tell you, Sir. that as a result of these measures, it has been passible for us to take an overall stock of 11',' whole situation.

Mr. Sardesai, while making his observations, has suggested that we should take very deterrent measures against the foreign exchange racketeers. 1 do entirely Bgre* with him. Foreign exchange racketeering is no' taking place merely by smuggling in or smuggling out goods, but at the same time under various other measures.

even by utilising the normal trade channels, through over invoicing and under-invoicing. These matters are also being looked into. The Foreign Exchange (Regulation) Act which has been passed by this very House contains certain provisions in this regard; and even in this Act we are laying more and more emphasis on racketeering in foreign exchange. Sir. the hon'ble Member wanted to know how many people have been detained on the charge of racketeering. Up to 19th July, 1975, there have been 134 detenus relating to foreign exchange racketeering only out of the total number of detention orders issued till that date.

Therefore, this is a comprehensive measure . . .

3 P.M.

SHRI SANAT KUMAR RAHA: Why not chargesheet them? They have been detained for gross violence of the laws. Why should they not be chargesheeted and produced before the court?

SHRI PRANAB MUKHERJEE: If J could produce them before the court with sufficient evidence, then, perhaps, 1 need not have taken the trouble of coming with a provision like this and being criticised by the hon. Members. This is the type of evidence which could not be established in the court. The whole concept of the preventive detention is that you cannot establish it in the court as there is not sufficient evidence. Particularly, from these types of people, it is not expected that a top smuggler who is even a regular income-tax payee and who has a sizeable quantum of income would smuggle the goods or deal in the smuggled goods directly. These peole remain behind the scene. There is no direct evidence against those foreign exchange racketeers, those smugglers and those who are brought under the purview of this Act. There is no direct evidence which could be produced before the court as a result of

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which they could be punished under the ordinary law. That is why this preventive detention...

SHRI SANAT KUMAR RAHA: I want to know whether you have any figures of convictions?

SHRI PRANAB MUKHERJEE: I have some figures; but we are at present talking of the Preventive Detention. There are various Acts like Foreign Exchange Regulations. Customs Act and certain other Acts. But for the time being we are talking of the Preventive Detention Act and these figures relate only to the preventive detentions of those who have been detained under COFE POSA. But if the hon. Member is interested. he can raise this issue on other occasions. Therefore, this is not a fact that we are not taking care of the problems of the foreign exchange racketeering equally.

Another member while making observations—and if I remember correctly, it was Mrs. Kulkarni—laid much emphasis on the gold smuggling. But, perhaps, she is mistaken. The present trend in gold smuggling has reduced to a considerable extent because of the very fact that the international price is equally high and the trend of the smuggled goods also has changed considerably. I quote two figures, it would help the hon. Members to appreciate how the patterns of the j smuggled goods are changing gradually. J In 1969, the total seizure of smuggled gold was in the order of Rs. 530 lakhs while synthetic varn seized was in Rs. the order of 644 lakhs. In 1974, i the gold smuggled has been reduced to Rs. 92 lakhs while synthetic yarn, smuggling increased considerably, to extent of Rs. 2788 lakhs. Therefore, gold smuggling is not a very big problem for the country today. Same is the case with j silver. These are not the particular types i of goods which are smuggled into the mar- [tet. We are taking care of that. Not only that, we have taken certain other measures | also to see that confiscated goods are I

! not used as cover for further smuggled goods and for that, we have taken some I decisions which are in operation for the I time being. From the 6th of June onwards, the confiscated goods which I were usually to be disposed of through the co-operative societies. have been stopped, except in the case of perishable goods. We want to survey the market i and we are looking into the impact on the j market. At the same time, there are cer-I tain proposals which are under the consi-| deration of the Government to revise the j baggage rules also. In certain we I have found that taking advantage of these J baggage rules sometimes, these customs i clearance certificates and other types of documents are used as cover for the smug-J gled goods. Therefore, we are considering in that direction also and very soon it j will be possible for us to arrive at a decision.

Another point has been mentioned by another hon. Member that we are taking measures against the smugglers and foreign exchange racketeers but why we are not taking sufficient measures to clean the administration and to see that the erring officers cannot build up any collusion with the smugglers. In that direction also. Sir, when the operation started from September 1974, we have already taken certain steps and I can assure the hon. Members that there too, we have taken actions against a considerable number of officers.

Of course, the measures which we have taken could not be strictly treaty as all punishment. Some of them are by way of punishment and penalty and some of them have been taken in the routine administrative manner. Since September. 1974 the total number of officers transferred from vulnerable areas is 339. Officers who have been recommended for premature retirement are 106 and officers against whom premature retirement has already been decided are Officers against whom disciplinary action has been initiated are 39. From these figures hon. Members will definitely appreciate that there is quite a sizeable number of officers against whom action has been taken, keeping in view

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that this is an organisation which should act promptly. At the same time, there should not be any erring personnel or men of doubtful integrity within the organisation.

Before I conclude, I would like to mention tha* these are the various administrative measures now take up the clause-by-clause consiwhich we have taken. Even in this Bill where we deration of the Bill. have taken some drastic powers or important powers, they would be applied judiciously. This has been done out of the experience we have gained during the operation of the Act. These powers are essential and necessary. Otherwise, we *Title were added to the Bill*. cannot take care of the problem. We cannot do away with the menace which has been created by these smugglers and foreign exchange racketeers.

Certain extraneous matters have also been referred to and I would like to touch only one point and that is about the evasion of excise duty. This has been mentioned by Mr. Khurshed Alam Khan. We are aware that there are certain evasions in respect of some commodities and it may be that tobacco is one of the commodities. One point has to be kept in mind. Last year's revenue realisation both on account of direct taxes and indirect taxes-I mean Central excise and customs-was practically an all-time high. Therefore, it is not a fact that there has been large-scale evasion. Still there may be some loophole. We are trying to plug the loopholes and it will be possible for us to take care of the problem.

I hope I have tried to cover all the points which the hon. Members have mentioned. I hope this Bill will get the support of all sections of the House. Thank you.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, as passed by the Lok Sabbn, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the

SHRI PRANAB MUKHERJEE: Sir, I move:

श्री रणबोर सिंह (हरियाणा): उपाध्यक्ष जी, प्रभी जब मंत्री जी जबाब दे रहे थे तो उन्होंने इस बात का जिक्र किया कि ग्रापालकासीन स्थिति के हट जाने के बाद देश के प्रन्दर पुरानी हालत पदा हो जाएगी। मैं इस बात को मानता हं कि नजर-बंदी से तस्करों का सही इलाज नहीं होता है । तस्कर तस्करी करते हैं ग्रपनी जायदाद बनाने के लिए ।

उपाध्यक्ष महोदय. हमारे देश के बन्दर राजाओं की रियासतें छीन भी गई है, जागीरदारों की जमीनें छीन सी गई है धौर जो खद खेती करते हैं, 100 एकड में, 50 एकड़ में, जो बहुत बड़ी जमीन नहीं क्योंकि कनाडा से मेरे पास एक पत्न ग्राया है जिसमें लिखा है कि वहां पर साढ़े पांच सी एकड, दो हजार एकड के फार्म होते हैं । लेकिन द्रमने प्रपने देश की ग्राधिक हालत को देखते हुए यह कब्ल किया है कि केवल साढ़े बारह एकड़ या घठारह एकड़ और बगर खुक्क भूमि है तो 54 एकड़ जमीन में खेती करने वाला माई धपनी खेती कर सकता है। खेती करने वाले भाईयों ने इस देश की कितनी सेवा की है ? अगर देखा जाये तो धनाज पैदा करने वालों ने खेती की पैदाबार में, हर चीज में दुगुनी पैदाबार

श्री रणबीर सिह

की है। लेकिन जो भाई महरों में रहते हैं, उन्होंने क्या किया? किसी ने जायदाद बनाई ग्रीर किसी ने बच्चे पैदा किये, लेकिन किमी ने भी मेहनत का काम कोई नहीं किया । सब तस्करी करने वालों ने इस देश में बच्चे पैदा किये और इसका नतीजा यह हम्रा कि जो खेत में पैदा करने बाला â...

एक माननीय सदस्य: बच्चों से क्या शिकायत है?

श्री रणवीर सिंह : बच्चों से तो कोई शिकायत नहीं है और एक ही शिकायत है कि जो खेत में काम करने वाले किसान हैं. जो देश की धाम-दनी बढ़ाते हैं उसकी औसत आमदनी घट गई है इन बच्चों के पैदा होने से । तो मैं इस बात की मानता है कि जो लोग तस्करी करते हैं ग्रीर जो नजरबन्दी हैं, उनकी जायदाद को जब्त किया जाना चाहिये ।

मेरे भाई सदस्य ने अभी कहा कि जो तस्करी करते हैं, उन पर मुकदमा चलाया जाना चाहिये। उनको इस बान का तजबों होगा कि इस तरह के तस्करों के ऊपर जो मकदमे चलाये गये थे उनमें फितने कर गये थे। यभी मंत्री जी ने खांकडे दिये हैं कि पहले कितने नजरबन्द थे और उसके बाद नजरबन्दी के कितने हक्म निकाले गये ग्रौर फिर छोड़ दिये गये। ग्रगर 500 के खिलाफ हक्म थे तो 700 नहीं हुए । जैसा कि उन्होंने हिसाब दिया 700, 800 और 900 का तो मैं कहना चाहता हं कि 1200 नहीं हुए । मैं इस समय नम्बरों के झगड़े में पड़ना नहीं चाहता हं। मैं तो एक बात कहना चाहता हं कि जिन लोगों ने नाजायज तरीके से जायदाद बना ली है, इस ग्रापातकालीन स्थिति में उनकी जायदादों को जब्त कर लिया जाना चाहिये। अगर वित्त मंत्री जी इस तरह का कदम उठायेंगे, तो सारा देश इस चीज का स्वागत करेगा और देश मानेगा कि बापात-कालीन स्थिति का सही इस्तेमाल किया गया है।

यहीं नहीं, जैसा कि अभी जिक किया गया है कि आपके महकमें में जितने आफिसर हैं. वाहे वे एक्साइज इयटी से सम्बन्ध रखते हीं, चाहे कस्टम इयटी से मम्बन्ध रखने वाले हों या तस्करों से सम्बन्ध रखने बाले हों, ग्रगर उन्होंने या उनके रिश्तेदारों ने अपनी भ्राय से ज्यादा जायदाद बना ली है, जो जायदाद कायदे कानन के खिलाफ बाती हो, उसको भी जब्त किया जाना चाहिये । इसलिए में ग्राप से कहना चाहता हं कि इस तरह के ग्राफिसरों की तथा उनके रिक्तेदारों की जायदाद को भी देखा जाना चाहिये । 100 में से 80 प्रतिणत ग्राफिसर ऐसे हैं जिन्होंने इस तरह की जायदाद ग्रापके महकमें में रहते बना ली है । इस तरह के जो भ्राफिसर गैर-काननी जायदाद बनाने के दोपी पाये जायें उनकी जायदादों को भी जब्त किया जाना चाहिए । हम सीलिंग के मातहत दसरे लोगों की जमीनों को ले रहे हैं। इसलिए मैं कहना चाहता हं कि कुछ लोगों के साथ रिया-यत करना धौर कुछ लोगों के साथ सख्ती करना ठीक नहीं है। हमें सभी के साथ बराबरी का बर्ताब करना चाहिए । इसलिए मैं मानता हं कि जिन लोगों को इस बात के लिए दोषी पाया जाता है, जिन लोगों ने बहे-बड़े महल खड़े कर दिये हैं, जिन्होंने गैर कानुनी तरीकों से आभदनी बढ़ा ली है, रिष्वत ली है, उन सब की जायदादों को धापातकालीन स्थिति में जब्त कर लिया जाना चाहिए। अगर यह बात हुई तो देश आपके मंत्रालय की वाह-वाह करेगा । वरना तो ग्रगर ग्राज हमारे देश में देखा जाये तो बहुत ज्यादा नाजावज रूपया कमाने का जरिया जो है वह आपके महकमे से ही पैदा होता है। वह इंस्पेक्टोरेट हैं, वह ग्राफिसर्स हैं ग्रीर मुझे मालम हैं, मैं जानता हं कि हमारे यहां के एक महंत है श्रेयोनाथ, उन के खिलाफ ग्रायकर के ग्रफसरों ने निकाला कि उनको 2 लाख रूपया इन्कम टैक्स का देना है, लेकिन वह जीरो हो गया और हमारे प्रदेश का हर आदमी यकीन करता है कि वहां शायद मनों सोना होगा । लेकिन कोई

पुछने वाला नहीं । इन्कम टैक्स मारा माफ हा गया । भ्राम मुक्किल यह है कि गरीब के लिये नो सब कान्न हैं. देहान में ब्रगर कोई ब्राइमी 50 रुपया चोरी कर ले ना उसके साथ इस देश में सारी ब्राजादी होने हुए भी क्या सलुक होता है वह ग्राप किसी पृलिस स्टेजन में जा कर देख सकते हैं लेकिन जो पैमे बावे भाई हैं, जो नाजायज पैसा कमाने हैं. जिल्होंने लाखों, करोडों रुपया बना लिया है उनके मध्य वहां क्या मुल्क होता है यह देखने की बात है । उनको अपल्छे बलास में एखा जाता है, उनको कोई धप्पड़ नहीं लगा सकता, उनको कीई तंग नहीं कर सकता लेकिन 50 रूपये चोरी करने वाल को तो थाने में पहुंचते ही चार धप्पड़ फीरन लगा दिये जाते हैं। तो जिन्होंने इस देश के साथ अन्याय किया, इस देश को गरीबी की तरफ जाने के लिए मजबूर किया उनके साथ ग्राज सक्ती करते की ग्रावश्य-कता है और उतनी ही सब्सी करने की आवश्यकता है जितनी कि देहात के 25 या 50 रुपये चोरी करने वाले के साथ होती है। जो लाखों रुपयों की रिश्वत लेते हैं उनके साथ भी ग्रापको उतनी ही सब्ती करनी चाहिए ग्रीर अपर यह सब्ती हुई और श्राप के मंत्रालय ने यह काम किया तो अच्छा होगा । शहरों में जो बड़े-बड़े महत्र बने हुए हैं उनमें से ज्यादातर ने या तो यह पैसा टैक्स मे चोरी किया हुन्ना है या उन लोगों ने तस्करी की है। उनमें से मुक्किल से दस, पांच फीसदी मकान ऐसे होंगे कि जो ईमानदारी के रूपये से बते हों। तो जिन भाईयों ने यह चोरी की है उनको सभा मिलनी चाहिए । धापने बाप दादों की जायदादों को छीना है लेकिन दूसरी तरफ ऐसे लोगों के साथ अगर आप रियायत करते हैं तो उससे इस ग्रापतकालीन स्थिति को लागू करने का पूरा फायदा इस देश को नहीं पहुँचेगा। तो मैं आप से प्रार्थना करता हूं कि ग्राप इस क्षात को छोड़ दें कि आपात्कालीन स्थिति समाप्त होने के बाद हमें संविधान में तब्दीली करने की श्रावस्थकता होगी या नहीं । ग्रगर स्राप तस्करों की जायदाद जब्त करने लगें, रिश्वतखोरों की

जायदाद को जब्न करें तो बहुन ग्रज्छा होगा । ग्रापन ग्रांकड़े दिये कि हमने ऐसे लोगों को पहले रिटायर कर दिया । यह क्या मजा है । जिस भ्राइमी ने लाखों रुपये की रिश्वत ली हो जो देश की तरक्की के रास्ते में रोड़ा बना उस-को अप कुछ पहले रिटायर कर दें यह कोई यजानहीं है। उसकी सजातो ग्रगर आरप मुझ से पूछें तो यह है कि उसको, बाजार में खड़े कर के देन मारे जाने चाहिएं। यह उपकी ठीक सजा हैं। उसकी जायदाद जन्त की जानी चाहिए यह उसकी ठीक सजा है । तभी लोगों को पता चलेगा कि हम यह श्रापात्कालीन स्थिति किस लिये लाये हैं। हम में से कुछ भाइयों को गिला है कि हम ने इस ग्रापात्कालीन स्थिति की घोषणा इसलिये की कि हमारे पास शक्ति रहे, लेकिन वह लोगे भी इस बात को मानेंगे कि यह स्थिति दर ग्रमल किसी पार्टी, कुछ व्यक्तियों की शक्ति को कायम रखने के लिये नहीं लागू की गयी है बल्कि यह देश की धार्थिक हालत को ठीक करने के लिए, देश की ग्रार्थिक वीमारियों का इलाज करने के लिए लागू की गयी है। तो मैं फिर दुवारा निवेदन करना चाहता है कि ऐसे ग्रफसरों को पेंशन पाने के पहले ही उन को रिटायर कर के घर भेज देना उनकी कोई समा नहीं है ।

यह मजा कुछ सजा नहीं है। इस्क्को सजा के काबिल न समझिए। उनको तो एक दिन भी रहने का हक नहीं था। उनसे तो वसूल करना चाहिए कि जितनी नालायकी से उन्होंने काम किया, उनकी जायदाद जब्द करके उनसे वसूल किया जाए तो वह सजा है। दो साल पहले उसको रिटायर कर दें, यह कोई सजा है? जिसने बेई-मानी करके लाखों रुपया लिया, उसको ग्रापने रिटायर कर दिया। यह कोई सजा है? तो आपात्कालीन स्थिति में वह लोग इस सजा को सजा मानेंगे, यह सोचने की बात है। हमारी सरकार को कोशिश करनी चाहिए कि ऐसे लोगों को सखा सजा से ।

 $s \in \mathbb{S}^n_{-\infty}\mathbb{I}$

इसके साथ ही हमारी सरकार की, जैसा मैंने कहा, बहुत तेजी से कदम उठाने चाहिए। खास तौर पर कम्युनिस्ट भाइयों और दूसरे भाइयों से मैं कहना चाहता हं कि वह समाजवाद के लिए, समाजवाद लाने के लिए देहातों में हवाई जहाजों से चलना चाहते है तो शहरों के अन्दर समाजवाद लाने के लिए कीडी-रफ्तार से नहीं चलना चाहिए। ग्रगर वह कीड़ी की रफ्तार से समाजबाद लाते हैं तो ग्रागे ग्राने वाले जमाने में उनका जीवन भी लोग शायद न छोड़ें। वेहात में श्राप समाजवाद लायें, उनको गिला हो लेकिन शहरों में आप ईनाम रखें, उनको रियायत दें तो इस रियायत को देश की जनना कबल नहीं करेगी इसलिए आर्थिक न्याय देने के लिए जितनी आपके मंत्रालय की जिम्मेदारी है, मैं मानता है गृह मंत्रालय की नहीं है। श्रापको जितनी शक्ति मिली है, यह गह मंसालय को नहीं है। थानेदार तो केवल गिरपतार कर सकता है, आपको हक है जायदाद जबत करने का और जो लोग लाखों करोड़ों रूपया हेर-फेर करके इकट्टा किये हैं उसको वापस लेने का भ्रापको

अधिकार है। ग्राप हौसला करें, आपातुकालीन स्थिति

का पूरा फायदा उठायें ताकि देश आगे बढ़े और

of Snuggling Activities (Amdt.) Bill, 1975 लोगों को विश्वास हो हमारी पार्टी के ऊपर भौर हमारी नीतियों पर, धन्यवाद ।

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SHRI PRANAB MUKHERJEE: 1 urn! grateful to the Z7. Member" for his forceful arguments, but unfortunately neither am I to bring socialism through this piece of legislation nor am I responsible for land ceiling and all these things. The only relevant point with which I am concerned is, he has mentioned particularly about some officers of Rohtak. I would like to have the details. If he can kindly give it to me, I would look into it. Regarding attachment of property or confiscation of I property, I have already explained what steps we are going to take.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed." The motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. on Monday, the 28th July, 1975.

The House then adjourned at twentythree minutes past three of the clock till eleven of the clock on Monday, the 28th July, 1975.